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NEW DELHI, SATURDAY, APRIL 1, 1950

PART I—Section 2

Notifications regarding Appointments, Promotions, Leave, etc., of Government Officers issued by the Ministries of the Government of India (other than the Ministry of Defence)

OFFICE OF THE SECRETARY TO THE PRESIDENT

New Delhi, the 27th March 1950

New Delhi, the 23rd March 1950

No. F. 204-Est/48.—Sri Chakradhar Sharan is appointed as Officer on Special Duty in the Office of the Secretary to the President with effect from the forenoon of the 26th January 1950 and as Private Secretary to the President with effect from the forenoon of the 1st March 1950 *vice* Sri S. Krishnamurti.

SHAVAX A. LAL, Secy.

No. 22/7/49-AIS.—Mr. K. K. Dutt, an Indian Police Service Probationer, was granted 15 days earned leave from the 16th April 1949 to the 30th April 1949, with permission to prefix the 15th April (a holiday) and suffix Sunday the 1st May 1949, to the leave.

R. K. RANGAN, Asstt. Secy.

New Delhi, the 23rd March 1950

MINISTRY OF LAW

New Delhi, the 24th March 1950

No. F. 75/50-G.A.—Mr. K. Y. Bhandarkar, officiating Joint Secretary to the Government of India in the Ministry of Law, was granted leave on average pay for 13 days with effect from the 6th to the 18th March 1950, with permission to prefix the closed holidays from the 3rd to the 5th March 1950, and to suffix Sunday the 19th March 1950, to the leave.

K. V. K. SUNDARAM, Secy.

No. 29/9/50-Police II.—The services of Mr. Durga Prasad Singh, Deputy Superintendent of Police in the Ranchi Branch of the Delhi Special Police Establishment have been replaced at the disposal of the Government of Bihar, Police Department, with effect from the 28th February, 1950 (A.N.).

U. K. GHOSHAL, Dy. Secy.

New Delhi, the 25th March 1950

No. 16/79/49-AIS.—Dr. A. B. Rudra, an Indian Administrative Service Probationer, allotted to Orissa has been permanently transferred to West Bengal with effect from the 25th February 1950.

New Delhi, the 27th March 1950

No. 6/2/50-AIS.—Mr. Qazi Mukhtar Ahmed, a Probationer in the Indian Police Service, has been permitted to resign from service with effect from the 7th February 1950.

No. 20/43/49-AIS.—Mr. J. S. Bali, a war service candidate, was appointed to the Indian Administrative Service on probation with effect from the 5th September 1949, and allotted to Bihar.

R. C. DUTT, Dy. Secy

MINISTRY OF HOME AFFAIRS

New Delhi, the 22nd March 1950

No. 37/3/50-Ests.—Mr. V. G. Oak, I.C.S. was appointed to officiate as Judicial Commissioner, Ajmer, with effect from the 6th March 1950, *vice* Mr. Atma Charan, I.C.S., granted leave.

No. 36/1/50-Ests.—Lt.-Col. D. S. Bedi has been appointed as Chief Commissioner of Coorg with effect from the 20th March 1950, in succession to Shri C. T. Mudaliar.

No. 36/1/50-Ests.—On relinquishment of charge as Chief Commissioner of Coorg, Shri C. T. Mudaliar has been granted earned leave for 49 days with effect from the 20th March 1950.

C. B. GULATI, Under Secy.

New Delhi, the 22nd March 1950

No. 19/7/50-AIS.—The services of Mr. A. Banerji, who was officiating as Administrative Officer, Indian Administrative Service Training School, Delhi, were placed at the disposal of the Ministry of Agriculture with effect from the 4th February 1950 for appointment as Registrar, Forest Research Institute, Dehra Dun.

New Delhi, the 27th March 1950

No. 69/4/50-A.N.—In exercise of the powers conferred by Rule 2 of the Ministry of Home Affairs Notification No. 319/47-A.N. dated the 27th September, 1948, the Government of India in consultation with the Chief Commissioner, Andaman and Nicobar Islands, have nominated the following five persons to reconstitute the Advisory Council for the Andaman Islands, with effect from 1st April, 1950 for a period of one year:—

- (1) Mr. Akbar Ali.
- (2) Mr. K. S. Govindarajulu.
- (3) Mr. Venketagiri.
- (4) Mr. Kurmayya.
- (5) Mr. Narayan Chandra Dutta.

E. C. GAYNOR, Dy. Secy.

MINISTRY OF EXTERNAL AFFAIRS*New Delhi, the 21st March 1950*

No. 91-FSP.—Maulvi Abdul Majid Al-Hariri, Special Haj Officer at Jedda, has been appointed temporarily to officiate until further orders, as Consul of India at Jedda, with effect from the 20th January, 1950.

New Delhi, the 25th March 1950

No. 96-FSP.—Shri C. S. Jha, I.C.S., Joint Secretary in the Ministry of External Affairs has been granted leave on average pay for one month with effect from the 20th March, 1950.

No. 97-FSP.—Mr. K. K. Chettur, formerly Joint Secretary in the Ministry of Commerce, has been appointed as Head of the Indian Liaison Mission in Tokyo and Political Representative of India with the S.C.A.P. in Japan, with the personal rank of Minister, with effect from the 8th March, 1950.

DEVI DIYAL, Dy. Secy.

New Delhi, the 25th March 1950

No. 98-FSP.—Dr. H. Ghoshal, First Secretary (Cultural Relations), Embassy of India, Moscow, was granted earned leave for 19 days with effect from the forenoon of the 4th November, 1949.

M. K. NARAYANAN, Under Secy.

New Delhi, the 23rd March 1950

No. F.5-3/50-BII.—In exercise of the powers conferred by Rules 1 and 2 of Order XXVII of the Code of Civil Procedure, 1908 (Act V of 1908), the Central Government is pleased to appoint the Collector of South Kanara, Mangalore, who is acquainted with the facts of the case to sign and verify the plaint and other papers of the suit proposed to be filed by the Union of India against Kannichire Chiri in the court of the District Munsif of Hosdrug and is further pleased to authorise the said Collector to act for the Central Government in the said judicial proceeding and all proceedings arising out of or connected with the same.

New Delhi, the 24th March 1950

No. F.5-2/50-BII.—In exercise of the powers conferred by Rules 1 and 2 of Order XXVII of the Code of Civil Procedure, 1908 (Act V of 1908), the Central Government is pleased to appoint the Collector of South Kanara, Mangalore, who is acquainted with the facts of the case, to sign and verify the plaint and other papers of the suit proposed to be filed by the Union of India against Kanna Parvathi Amma in the Court of the District Munsif of Hosdrug and is further pleased to authorise the said Collector to act for the Central Government in the said judicial proceeding and in all proceedings arising out of or connected with the same.

No. F. 16/50-BII.—In exercise of the powers conferred by Order XXVII, Rules 1 and 2 of the Code of Civil Procedure, 1908 (Act V of 1908), the Central Government is hereby pleased to appoint the Collector of South Kanara, who is acquainted with the facts of the case proposed to be filed by the Government of India against Mr. A. B. Ibrahim and more particularly described below to sign and verify on behalf of the Central Government the plaint, pleadings, applications and other documents in the said case and is further pleased to authorize the said Collector to act for the Central Government in respect of the said proceedings and in all proceedings arising out of or connected with the same as their recognized agent by

whom appearances, acts and applications under the Code of Civil Procedure, 1908, may be made or done on behalf of the Central Government.

Description of Suit

For recovery of the sum of Rs. 740/- advanced to Mr. A. B. Ibrahim under the Government of India scheme of financial assistance to evacuees from Burma, Malaya etc.

PATAUDI, Dy. Secy.

New Delhi, the 22nd March 1950

No. 92-Pt.II.—The President of India is pleased to recognise provisionally the appointment of Mr. Carl Gustaf Hylten-Cavallius as Honorary Consul for Sweden at Madras.

New Delhi, the 27th March 1950

No. 99-Pt.II.—The President of India has been pleased to recognise the appointment of Mr. Eugene V. Harris as Vice Consul for the United States of America at Calcutta.

P. R. S. MANI, Under Secy.

New Delhi, the 23rd March 1950

No. 93-ADI.—Mr. Kumer Singh of the Central Secretariat Service, Class II, a temporary substantive Superintendent in the Ministry of External Affairs, is appointed a temporary Assistant Secretary in that Ministry, with effect from the forenoon of the 10th March, 1950, until further orders.

GIRDHARI LAL, Asstt. Secy.

New Delhi, the 23rd March 1950

No. 94-EII.—Dr. A. C. Kapur, Civil Surgeon, Tibet and Bhutan was granted earned leave for 40 days with effect from the 9th February, 1950.

New Delhi, the 24th March 1950

No. 95-EII.—Mr. G. D. Seth, Vice-Consul of India at Medan has been granted leave on average pay for four months with effect from the afternoon of the 15th December 1949, and on the expiry of the leave his services are replaced at the disposal of the Government of the Punjab.

V. S. SWAMINATHAN, Dy. Secy.

New Delhi, the 24th March 1950

No. F.4(1)XP(A)/50.—On transfer from the Press Information Bureau (Ministry of Information and Broadcasting) Syed Barakat Ahmed is appointed as Assistant Information Officer, *vice* Mr. B. Krishna, with effect from the forenoon of the 21st March, 1950.

K. P. LUKOSE, Under Secy.

MINISTRY OF STATES*New Delhi, the 22nd March 1950*

No. 32-Adm.—Mr. G. Swaminathan, a Deputy Secretary to the Government of India in the Ministry of States is appointed as an Officer on Special Duty in that Ministry with effect from the forenoon of the 1st February 1950 and until further orders.

New Delhi, the 27th March 1950

No. 33-Adm.—Mr. G. R. Chaubal, a provisionally permanent Superintendent in the Ministry of States was granted leave on average pay on Medical Certificate for 3 weeks with effect from the 27th February 1950.

U. N. BISWAS, Asstt. Secy.

New Delhi, the 27th March 1950

No. 34-D.—Subedar Karam Singh, Central Reserve Police, is appointed to officiate as Deputy Superintendent of Police (Wireless), Central Reserve Police, with effect from the forenoon of the 6th February 1950.

C. GANESAN, Dy. Secy.

New Delhi, the 27th March 1950

No. 35-S.—Mr. S. D. Shukul, I.P., on deputation from Madhya Pradesh, was appointed Inspector General of Police, Madhya Pradesh, with effect from the 1st January 1950 upto the 5th February 1950.

2. With effect from the forenoon of the 6th February 1950 Mr. K. J. Nanavati, I.P., on deputation from Bombay is appointed Inspector General of Police, Madhya Pradesh

N. N. IENGAR, Under Secy.

MINISTRY OF REHABILITATION

New Delhi, the 23rd March 1950

No. 2-Admn.(A)8/48.—Shri B. G. Rao, I. C. S. relinquished charge of the post of Deputy Secretary in the Ministry of Rehabilitation, New Delhi, with effect from the forenoon of March 8, 1950.

No. 136-Admn.(1)/50.—Shri B. G. Rao, I.C.S., Deputy Secretary in the Ministry of Rehabilitation, New Delhi, is appointed as Joint Secretary in the Branch Secretariat of the Ministry of Rehabilitation at Calcutta with effect from the afternoon of March 8, 1950.

S. PRASADA, Dy. Secy.

MINISTRY OF FINANCE

New Delhi, the 21st March 1950

No. PFG-62-Est. I/47.—Mr. S. Sundaresan, substantive temporary Superintendent, Ministry of Finance has been granted earned leave for 33 days with effect from the 7th February 1950.

No. PFG-279-Est. I/49.—The services of Mr. P. V. Aghava Rao, Cost Accounts Officer, Industry and Commerce Division, Ministry of Finance have been replaced at the disposal of the Comptroller and Auditor General of India with effect from the 28th February, 1950 afternoon.

New Delhi, the 22nd March 1950

No. PFG-274-Est. I/49.—In continuation of the Ministry of Finance notification of even number dated the 31st October, 1949, Mrs. D. N. Prakash has been granted extension of extraordinary leave by two days for the 6th and 7th February, 1950.

2. On the expiry of her leave, the services of Mrs. Prakash, as Private Secretary to Secretary, terminated with effect from the afternoon of 7th February, 1950.

New Delhi, the 23rd March 1950

No. F. 8(19)-Est. I/48 (UP).—On reversion to the Ministry of Finance, Mr. S. B. Gupta relinquished charge of the post of Deputy Provincial National Savings Officer, Uttar Pradesh with effect from the afternoon of 7th January, 1950.

S. K. MAJUMDAR, Under Secy.

New Delhi, the 23rd March 1950

No. F.6(19)-F. II/50.—Mr. H. E. Willard, officiating Deputy Works Manager, India Government Mint, Bombay, has been granted leave on average pay for four months followed by leave on half average pay for 24 months, preparatory to retirement under Article 465 of Civil Service Regulations, with effect from the afternoon of the 14th March, 1950.

2. Mr. N. Race, permanent Melter in that Mint, has been appointed to officiate as Deputy Works Manager with effect from the afternoon of the 14th March, 1950, and Mr. H. E. Willard granted leave.

H. S. NEGI, Dy. Secy.

MINISTRY OF FINANCE (REVENUE DIVISION)

CUSTOMS ESTABLISHMENT

New Delhi, the 1st April 1950

No. 14.—Messrs. S. Venkatesan and S. K. Srivastava, Probationers in the Indian Customs Service, have, for purposes of further training, been posted as Assistant Collectors of Customs in the Bombay Custom House with effect from the 12th February 1950 and 1st March 1950 respectively.

CENTRAL EXCISE ESTABLISHMENT

New Delhi, the 1st April 1950

No. 15.—Mr. S. C. Mathur, officiating Headquarters Assistant to the Collector of Central Excise, Allahabad, has been appointed to officiate as Deputy Collector, Central Excise (Opium), Ghazipur, with effect from the 2nd March 1950 and until further orders, *vice* Mr. C. B. Phillips, appointed as Collector of Central Excise, Calcutta.

No. 16.—Mr. M. G. Mathur, a Probationer in the Indian Customs Service, has for purposes of further training been posted as Additional Assistant Collector, Land Customs, in the Central Excise Collectorate, Delhi, with effect from the 22nd February 1950.

INCOME-TAX ESTABLISHMENTS

New Delhi, the 25th March 1950

No. 20.—Mr. H. C. Chowdhury, Assistant Commissioner of Income-tax on leave, was recalled from leave and has been appointed as an Officer on Special Duty in the Status of a Commissioner of Income-tax with effect from the 27th February 1950.

The unexpired portion of the leave granted to him by the Commissioner of Income-tax, Bombay City, in his Notification No. 120, dated the 16th February 1950 is hereby cancelled.

No. 21.—In exercise of the powers conferred by subsection (2) of Section 5 of the Indian Income-tax Act, 1922 (XI of 1922), and in supersession of the notification of the Government of India in the Ministry of Finance (Revenue Division) No. 60—Income-tax Establishments, dated the 3rd September 1949, the Central Government has been pleased to appoint Shri Dalip Singh to be the Commissioner of Income-tax for the States of Delhi and Ajmer, with effect from the 16th March 1950.

Shri Dalip Singh will continue to officiate as an Officer on Special Duty up to the 31st March 1950 in connection with the federal financial integration of the States of Rajasthan and Madhya Bharat.

No. 22.—In exercise of the powers conferred by subsection (2) of Section 5 of the Indian Income-tax Act, 1922 (XI of 1922), and in supersession of the notification of the Government of India in the Ministry of Finance (Revenue Division) No. 60—Income-tax Establishments, dated the 3rd September 1949, the Central Government has been pleased to appoint Shri Gurbux Singh, to be the Commissioner of Income-tax for the States of the Punjab, Himachal Pradesh and Bilaspur with effect from the 16th March 1950.

New Delhi, the 1st April 1950

No. 23.—Mr. S. K. Dutt, Appellate Assistant Commissioner of Income-tax, Cuttack, was granted leave on average pay for 19 days with effect from the 3rd January 1950, with permission to affix thereto the holidays from the 31st December 1949 to the 2nd January 1950, and the 22nd and 23rd January 1950 respectively.

No. 24.—Mr. B. M. Sen Gupta, Officiating Commissioner of Income-tax, Grade II, has been appointed to officiate as an Officer on Special Duty with headquarters at Hyderabad with effect from the 2nd March 1950 and until further orders.

No. 25.—In exercise of the powers conferred by sub-section (2) of section 5 of the Indian Income-tax Act, 1922 (XI of 1922), and in supersession of the notification of the Government of India in the Ministry of Finance (Revenue Division) No. 63-Income-tax Establishments dated the 3rd September 1949, the Central Government has been pleased to appoint Shri Sukhdarshan Dayal to be the Commissioner of Income-tax for Madhya Pradesh and Bhopal, with effect from the 23rd February 1950, until further orders, *vice* Shri B. M. Sen Gupta.

A. V. VENKATESWARAN, Dy. Secy.

MINISTRY OF FINANCE (DEFENCE)

New Delhi, the 23rd March 1950

No. 6253/Accts/An.—Shri Amar Nath Bandechhor, a permanent Deputy Assistant Controller in the office of the Controller of Military Accounts (Pensions), Allahabad, is transferred to the Pension establishment with effect from 13th March 1950 (F.N.) on attaining the age of superannuation.

New Delhi, the 24th March 1950

No. 12/6/50-Estt.—Mr. K. C. John, Temporary Substantive Superintendent, Ministry of Finance (Defence), has been granted privilege leave for 1 month from the 1st to the 31st March 1950.

S. JAYASANKAR,
Joint Financial Adviser.

CENTRAL BOARD OF REVENUE

CUSTOMS ESTABLISHMENT

New Delhi, the 25th March 1950

No. 9.—Mr. N. Rajamannar, a Preventive Officer of the Madras Customs House, has been appointed to officiate as Chief Preventive Officer in the Cochin Custom House with effect from 27th November 1949, and until further orders.

No. 13.—Mr. K. U. Thadani, an Appraiser in the Bombay Custom House, has been appointed to officiate as a Principal Appraiser in that Custom House with effect from the 15th February 1950 *vice* Mr. K. R. Seshu Ayyar promoted as officiating Assistant Collector and until further orders, reverting Mr. J. V. Dalvi.

No. 14.—Mr. D. A. James, a Superintendent (Ministerial) in the Calcutta Custom House, has been appointed to officiate as Chief Accounts Officer in that Custom House with effect from 26th February 1950 and until further orders *vice* Mr. A. H. Kashif.

New Delhi, the 1st April 1950

No. 15.—Mr. T. Hayes, a permanent Appraiser and Officiating Principal Appraiser of the Calcutta Custom House, has been granted leave on average pay for 8 months followed by leave on half average pay for 2 months *ex-India* with effect from the 1st February 1950.

No. 16.—Mr. E. D. Ferris, an Appraiser in the Calcutta Custom House, has been appointed to officiate as a principal Appraiser in that Custom House with effect from the 25th February 1950 and until further order *vice* Mr. T. Hayes proceeded on leave.

No. 17.—On return from leave, Mr. D. E. Borthwick has been re-appointed to officiate as a Principal Appraiser in the Calcutta Custom House with effect from 3rd January 1950, and until further orders.

CENTRAL EXCISE ESTABLISHMENT

New Delhi, the 25th March 1950

No. 15.—Mr. G. N. Annaiya, a Deputy Commissioner for Special Excises under the Government of Mysore, has been appointed to officiate as Officer on Special Duty, Central Excise, Mysore, with effect from the 1st March 1950 and until further orders.

No. 16.—Mr. Gulzari Lal Mathur, Commissioner of Customs and Excise under the Government of Rajasthan, has been appointed to officiate as Officer on Special Duty, Central Excise, Rajasthan, with effect from the 6th March 1950, and until further orders.

New Delhi, the 1st April 1950

No. 20.—Mr. G. D. Mital, a temporary (substantive) Superintendent in the Central Excise Collectorate, Calcutta, has been transferred to the Central Excise Collectorate, Allahabad, and assumed charge of his duties in that Collectorate on the 23rd February 1950.

No. 21.—The undermentioned Deputy Superintendents in the Central Excise Collectorate, Bombay, were appointed to officiate as Superintendents of Central Excise in that Collectorate for the period indicated against each—

	From	To
Mr. K. S. Dadlani . . .	1-10-48	19-12-48
„ G. A. Borkar . . .	6-1-49	7-7-49
„ M. I. Jamadar . . .	3-2-49	6-7-49
„ G. L. Methwani . . .	{ 25-8-48 18-11-48	{ 17-9-48 31-12-48
„ R. J. Pardiwala . . .	15-1-49	3-6-49
„ P. D. Gadkari . . .	27-2-49	21-6-49
„ R. B. Kabre . . .	{ 21-10-48 13-1-49	{ 12-12-48 28-5-49
„ R. M. Khare . . .	31-1-49	5-5-49
„ M. G. Chitnis . . .	1-2-49	11-12-49

T. S. RAMASWAMY, Under Secy.

MINISTRY OF COMMERCE

ESTABLISHMENT

New Delhi, the 1st April 1950

No. 22-Estt.(1)/50.—Mr. Mahendra Pal Singh, a temporary substantive Superintendent in the Ministry of Commerce, has been appointed to officiate as Chief Superintendent in that Ministry with effect from the forenoon of the 1st March 1950.

U. L. GOSWAMI, Dy. Secy.

IMPORT TRADE CONTROL

New Delhi, the 1st April 1950

No. 7(110)ITC/49.—Messrs. S. P. R. Bhatia, S. R. Kapur and G. Subramanian, Assistants in the Ministry of Commerce, have been appointed as Assistant Controllers of Imports in the office of the Chief Controller of Imports, New Delhi with effect from the forenoon of the 15th November 1949.

R. K. TANDON, Dy. Secy.

MINISTRY OF EDUCATION

New Delhi, the 22nd March 1950

No. F. 4-24/49-A. 3.—Mr. M. L. Kapoor, Temporary Assistant Education Officer in the Ministry of Education was granted earned leave for 23 days, with effect from the 17th November, 1949 to the 9th December, 1949.

P. JOHARI, Under Secy.

EDUCATION

New Delhi, the 23rd March 1950

No. F. 5-42/49-T. 1.—Mr. J. P. Walter Devasahayam is appointed as a Lecturer in Mechanical Engineering, Delhi Polytechnic, Delhi, with effect from the forenoon of the 14th March 1950. He will be on probation for one year.

P. N. KIRPAL, Dy. Secy.

New Delhi, the 27th March 1950

No. F. 40-49/49-D.I.—Mr. F. S. Chothia is appointed to the temporary post of a lecturer at the Central Institute of Education, Delhi, with effect from the 14th March 1950 (forenoon) until further orders.

No. F. 40-49/49-D.I.—Mrs. Rajeshwari Prakash is appointed to the temporary post of a lecturer at the Central Institute of Education, Delhi with effect from 9th March 1950 (forenoon) until further orders.

L. R. SETHI, Dy. Secy.

MINISTRY OF HEALTH

New Delhi, the 23rd March 1950

No. F. 7-7/50-Estt.—Mr. H. D. Ganguli a substantive temporary Superintendent in the Ministry of Health was granted leave on average pay for 10 days with effect from the 9th January 1950.

S. DEVANATH, Under Secy.

New Delhi, the 23rd March 1950

No. F. 2-1/50-MI.—Lieut.-Col. M. K. Kelavkar, M.B., B.S. (Bom.), D.T.M. & H. (Eng.), M.R.C.P. (Edin.), Drugs Controller, India, is granted leave on average pay, earned under Fundamental Rule 86(b), for one month with effect from the 6th March 1950.

New Delhi, the 28th March 1950

No. F. 2-5/50-MI.—The services of Major N. Jungalwalla, M.B.B.S. (Rang.), M.R.C.S. (Eng.), M.R.C.P. (Lond.), an officer of the late Indian Medical Service (Civil), are placed at the disposal of the World Health Organisation for appointment as Regional Adviser in Venereal Diseases with effect from the 4th January 1950.

KRISHNA BIHARI, Under Secy.

New Delhi, the 24th March 1950

No. F. 7-5/50-Estt.—Sardar Harbans Singh, an officiating Under Secretary in the Ministry of Health, has been granted leave on average pay for one month with effect from the 13th March 1950, with permission to prefix Sunday, the 12th March 1950 and suffix the closed holiday on the 13th April 1950.

Mr. Krishna Bihari, a substantive temporary Superintendent in the Ministry of Health, is appointed to officiate as Under Secretary with effect from the 13th March, 1950 *vice* Sardar Harbans Singh.

M. R. KOTHANDARAMAN, Dy. Secy.

New Delhi, the 25th March 1950

No. F.11-46/49-PHI.—Dr. M. L. Rikhye, M.B.B.S., M.D., retired Civil Surgeon, was appointed as temporary Chief Medical Officer at the Relief Camp, Faridabad, with effect from the 18th April 1949.

P. S. DORASWAMI, Under Secy.

MINISTRY OF AGRICULTURE

New Delhi, the 23rd March 1950

No. F. 1-83/49-LR.—Mr. E. G. K. Rao, Assistant Engineer, Central Tractor Organisation, was granted earned leave for 12 days combined with extraordinary leave for 87 days with effect from the 12th May 1949.

Mr. S. M. Gurbaxani was appointed to officiate as Assistant Engineer, Central Tractor Organisation from the 15th May 1949 to the 31st July 1949 *vice* Mr. E. G. K. Rao granted leave.

New Delhi, the 24th March 1950

No. F.1-117/49-LR.—Mr. P. H. Bhavnani is appointed to a temporary post of Assistant Agricultural Engineer in the Central Tractor Organisation with effect from the 15th August 1949.

S. V. JOSHI, Dy. Secy.

New Delhi, the 25th March 1950

No. F.1-9/50-Estt(I).—Shri S. V. Kamat, Honorary Deputy Palm Gur Adviser, Ministry of Agriculture, was permitted to resign his appointment with effect from the afternoon of 14th November 1949.

New Delhi, the 27th March 1950

No. F. 27-8/48-Estt (1).—Shri S. R. Maini, I.A.S., Secretary, Indian Council of Agricultural Research, Ministry of Agriculture is appointed as *ex-officio* Deputy Secretary in the Ministry for the period he holds the post of Secretary, Indian Council of Agricultural Research

No. F. 1-114/50-Estt(I).—This Ministry's Notification No. F. 1-114/49-Estt. I dated the 11th March 1950 is cancelled and Professor K. N. Kaul will continue to work as Officer on Special Duty in the Ministry of Agriculture.

L. G. MIRCHANDANI, Dy. Secy.

New Delhi, the 23rd March 1950

No. F. 6-25/50-Com.—In pursuance of the provisions of Rule 1 of the Rules and Regulations of the Indian Central Jute Committee the Government of India are pleased to nominate Shri L. K. Jha, Chief Controller, of Exports, Ministry of Commerce, New Delhi, as a member of the Committee, *vice* Mr. K. K. Chettur.

New Delhi, the 24th March 1950

No. F.2-12/50-Comm.—Shri C. H. Linga Devaru, LL.B., Landlord, Chiknaikanahalli, is nominated by the Government of Mysore under clause (2) of section 6 of the Indian Coconut Committee Act, 1944, to be a member of the Indian Central Coconut Committee *vice* the late Shri D. S. Mallappa.

No. F.5-7/50-Comm.—In pursuance of the provisions of sub-section (e) of section 4 of the Indian Oilseeds Committee Act (IX of 1946), the Government of Uttar Pradesh have re-nominated Dr. T. R. Mehta, Economic Botanist (Oilseeds) Government of U.P., Kanpur, as a member of the Indian Oilseeds Committee with effect from 1st April 1950.

No. F.5-7/50-Com.—In pursuance of the provisions of sub-section (g) of section 4 of the Indian Oilseeds Committee Act (IX of 1946) the Government of Madras have re-nominated Shri R. V. Venkatasubba Reddiar, B.A., B.L., Advocate Landlord Tindivanam (South Arcot), Madras, as a member of the Indian Oilseeds Committee to represent the growers' interest with effect from 1st April 1950.

No. F.5-7/50-Com.—In pursuance of the provisions of sub-section (e) of section 4 of the Indian Oilseeds Committee Act (IX of 1946) the Government of Uttar Pradesh have nominated Shri Bishan Man Singh, Man Bhawan, District Fatehpur (U.P.), as a member of the Indian Oilseeds Committee to represent the growers' interests with effect from 1st April 1950 *vice* Shri Har Sahai Gupta.

New Delhi, the 27th March 1950

No. F. 5-7/50-Comm.—In pursuance of the provisions of sub-section (e) of section 4 of the Indian Oilseeds Committee Act (IX of 1946) the Government of Bihar have re-nominated the Director of Agriculture, Bihar, as a member of the Indian Oilseeds Committee with effect from 1st April, 1950.

A. N. BERRY, Under Secy.

AGRICULTURE

New Delhi, the 24th March 1950

New Delhi, the 23rd March 1950

No. F. 22-7/50-Inst.—Dr. J. N. Mukherjee, F.N.I., F.R.A.S.B., F.C.S., Director, Indian Agricultural Research Institute, New Delhi, has been granted earned leave from 6th to 25th March, with permission to prefix the holidays from the 3rd to 5th and suffix Sunday the 26th March 1950.

P. M. DAS GUPTA, Dy. Secy.

MINISTRY OF INDUSTRY AND SUPPLY

New Delhi, the 21st March 1950

No. 38.—Mr. B. N. Mukerji, Assistant Iron and Steel Controller Grade I in the Iron and Steel Control Organisation, Calcutta, was granted the following extension of leave sanctioned in this Ministry Notification No. 454 dated 17th January 1950.

1. Earned leave for 2 days from 22nd February 1950 to 23rd February 1950.

2. Commuted leave for 20 days with effect from 24th February 1950 to 15th March 1950.

3. Leave without pay for 8 days from 16th March 1950 to 23rd March 1950.

N. R. REDDY, Under Secy.

New Delhi, the 21st March 1950

No. 212. I-VI(7)/49.—Mr. R. V. Pai, Officiating Examiner of Patents, Patent Office, Calcutta is confirmed in the same post with effect from the 1st April 1947 (forenoon).

K. RAM, Dy. Secy.

New Delhi, the 25th March 1950

No. 35.—Mr. S. S. Palit, Deputy Development Officer (Mechanical Engineering) in the Directorate General of Industries and Supplies, New Delhi has been appointed to officiate as officer on Special Duty in the Central Institute of Cottage Industries at Harduaganj under the same Directorate General with effect from the forenoon of the 13th February 1950.

B. K. KAUL, Dy. Secy.

Bombay, the 25th March 1950

No. BSI-2(56).—Mr. S. P. Kaura, Deputy Director in the office of the Textile Commissioner, Bombay was granted earned leave for 23 days with effect from the 16th February 1950 to the 10th March, 1950 combined with half pay leave for 7 days with effect from the 11th March 1950 to the 17th March 1950 with permission to prefix the closed holiday on the 15th February 1950 to the leave.

No. BSI-2(167).—Mr. A. S. Nadkarni, Assistant Director (Grade II) in the office of the Textile Commissioner, Bombay was granted leave on average pay for 18 days with effect from the 1st March 1950 to the 18th March 1950, with permission to suffix Sunday the 19th March 1950 to his leave.

PREM CHAND, Under Secy.

MINISTRY OF RAILWAYS

(Railway Board)

New Delhi, the 22nd March 1950

No. E50LE2/29/3.—Mr. Lal Chand, Assistant Accounts Officer, Railway Clearing Accounts Office, was granted leave on average pay for 12 days with effect from 31st January 1950 with permission to affix Sunday the 12th February 1950 and has resumed duty on 13th February 1950.

No. E50PM6/13/2.—Mr. M. A. Qadeer, Assistant Transportation Superintendent (Senior Scale), Great Indian Peninsula Railway, is appointed to officiate as Deputy Transportation Superintendent on that Railway with effect from 6th February 1950.

New Delhi, the 27th March 1950

No. E50NO1/3/2.—Mr. M. A. Qadeer, officiating Deputy Transportation Superintendent, Great Indian Peninsula Railway, reverted as Assistant Transportation Superintendent (Senior Scale) on that Railway, with effect from 17th November 1949.

No. E50NO1/3/2(i).—Mr. E. G. Kotiswaran, Assistant Transportation Superintendent (Senior Scale), Great Indian Peninsula Railway, officiated as Deputy Transportation Superintendent on that Railway from 21st November 1949 to 25th February 1950.

G. RAMA RAU, Dy. Secy.

MINISTRY OF TRANSPORT

New Delhi, the 23rd March 1950

No. E-1(8)/50.—Shri Y. N. Sukthankar, I.C.S., Secretary to the Government of India, Ministry of Transport, has been placed on deputation *ex-India* with effect from the 19th March 1950.

New Delhi, the 24th March 1950

No. A-5(24)/49.—Shri A. Nageswara Aiyar, Senior Planning Officer, Ministry of Transport (Roads Organisation), has been granted earned leave for 27 days combined with leave on half average pay for 63 days with effect from the 6th March 1950 to the 3rd June 1950 with permission to prefix the closed holidays on the 3rd and 4th March 1950 and Sunday the 5th March 1950, to his leave.

New Delhi, the 1st April 1950

No. E-1(12)/50.—The services of Shri D. Hejmadi, Officiating Under Secretary in the Ministry of Transport, are replaced at the disposal of the Ministry of Industry and Supply with effect from the 21st March 1950.

2. Shri K. Ranganathan, Private Secretary to the Hon'ble Minister of State for Transport and Railways, is reappointed to officiate as Under Secretary in the Ministry of Transport, with effect from the 21st March 1950, until further orders.

3. Shri G. K. Chary, Superintendent, Central Standards Office, Ministry of Railways, is appointed to officiate as Private Secretary to the Hon'ble Minister of State for Transport and Railways with effect from the 21st March 1950.

J. K. ATAL, Dy. Secy.

New Delhi, the 1st April 1950

No. 51-TAG(1)/50.—In pursuance of sub-section (3) of section 4 of the Delhi Road Transport Authority Act, 1950 (XIII of 1950), the Central Government is pleased to notify that the following persons have been elected or nominated as members of the Delhi Road Transport Authority, namely:—

- (1) Dr. Yudhvir Singh (elected by the members of the Delhi Municipal Committee.)
- (2) Chaudhry Kishan Chand, B.A., LL.B., (elected by the members of the Delhi District Board.)
- (3) Shri Bhanju Ram Gandhi (non-official nominated by the Central Government.)
- (4) Shri J. K. Atal, I.C.S., Deputy Secretary to the Government of India, Ministry of Transport.
- (5) Shri S. K. Mitra, Director of Supply, Directorate General, Industries and Supplies.
- (6) Shri P. K. Basu, Deputy Secretary to the Government of India, Ministry of Finance.

S. CHAKRAVARTI, Joint Secy.

MINISTRY OF COMMUNICATIONS*New Delhi, the 23rd March 1950*

No. 1-M/7-50.—Miss A. M. Mani, a probationary Meteorologist, Grade II, in the Indian Meteorological Service, Class I, is confirmed in that post with effect from the 25th February 1950.

T. R. MANTAN, Asstt. Secy.

New Delhi, the 23rd March 1950

No. 4-E(4)/50.—Mr. K. A. Francis, officiating Assistant-in-Charge, Ministry of Communications, has been appointed to officiate as Superintendent in that Ministry with effect from the 15th March 1950 *vice* Mr. R. K. Agrawal appointed to officiate as Assistant Secretary, Air Transport Inquiry Committee.

V. K. MENON, Under Secy.

POSTS AND TELEGRAPHS*New Delhi, the 27th March 1950*

No. SPA-73-1/50.—On return from leave, Shri S. B. Velankar resumed charge as officiating Asstt. Postmaster-General, Bombay, with effect from the 28th February 1950 afternoon.

K. V. VENKATACHALAM, Dy. Secy.

MINISTRY OF WORKS, MINES AND POWER*New Delhi, the 24th March 1950*

No. EL-I-99(53).—Mr. V. Venugopalan, Project Officer, Central Electricity Commission was granted a further extension of earned leave for 5 days combined with leave on half pay for 4 days, with effect from the 3rd March 1950 with permission to suffix Sunday, the 12th March 1950.

New Delhi, the 25th March 1950

No. EL. I-402(43).—In consequence of the change in the designation of his existing post, Mr. G. V. Karve, Project Officer, Grade 'C', Central Electricity Commission, was appointed to the temporary post of Junior Project Officer with effect from the 1st September 1948.

A. R. KHANNA, Dy. Secy.

New Delhi, the 24th March 1950

No. EL-II/151(7).—In pursuance of para. 2 of the Ministry of Works, Mines and Power Resolution No. EL-II/151(7), dated the 30th May 1949, as subsequently amended by Corrigenda No. EL-II/151(7), dated the 16th July and 29th August 1949, the Central Government is pleased to appoint Shri A. R. Khanna, I.S.E., Deputy Secretary, Ministry of Works, Mines and Power as a member of the Central Standing Committee of Co-ordination of Power and Tele-communication Lines *vice* Shri S. Neelakantam.

N. P. DUBE, Under Secy.

MINISTRY OF LABOUR*New Delhi, the 22nd March 1950*

No. Adm. 1.—On the termination of the period of his deputation *ex-India*, Mr. Sadashiva Prasad resumed charge of his duties as Officer on Special Duty, Agricultural Labour Enquiry and *ex-officio* Deputy Secretary to the Government of India in the Ministry of Labour on the forenoon of the 17th March 1950.

New Delhi, the 27th March 1950

No. Adm. 1(3).—Shri R. R. Bhatnagar, a Superintendent in the Ministry of Labour, was granted an extension of leave on half average pay for 4 days with effect from the 5th February 1950 in continuation of the leave granted in the Ministry of Labour on the forenoon of the 17th March the 30th January 1950.

No. Adm. 1(2).—On the termination of the period of his deputation *ex-India*, Shri S. P. Saksena resumed charge of his duties as Director, Labour Conferences, in the Ministry of Labour on the forenoon of the 17th March 1950.

N. M. PATNAIK, Dy. Secy.

DIRECTORATE GENERAL OF RESETTLEMENT AND EMPLOYMENT*New Delhi, the 27th March 1950*

No. RA-67(14).—Mr. J. Dhanraj, Assistant Director of Employment Exchanges in the Directorate General of Resettlement and Employment, has been granted earned leave for 10 days with effect from the 22nd March 1950. On the expiry of the leave he is permitted to take up appointment in the Indian Police Service.

E. U. DAMODARAN, Dy. Secy.

